THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) and (b) Coal India Limited (CIL) has drawn up a plan to procure wagons to add to the existing pool of Railway wagons to enhance the capacity of coal supplies to Power Plants under General Purpose Wagon Investment Scheme (GPWIS) circulated by Indian Railways. For that purpose, a committee has been constituted at CIL to liaison with Railway Board, to study and identify the possible routes for optimum coal evacuation under the initiative. Railway Board has been requested to procure the wagons on behalf of CIL.

(c) There has been an increase in coal despatch by CIL. During the fiscal 2018-19, CIL supplied 608.14 Million Tonnes (MT) of coal registering a growth of 4.8% over the despatch of 580.28 MT in 2017-18.

Similarly, in the fiscal 2018-19, an average of 280.7 rakes/day have been sourced from CIL sidings, goodsheds and washeries against 265.5 rakes/day in the fiscal 2017-18, thereby achieving a growth of 5.7% over the last year.

## Disputes in coal sector

- 3177. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of COAL be pleased to state:
- (a) details of disputes in the coal sector and the manner in which Ministry is resolving them;
- (b) whether it is a fact that the Ministry has decided not to constitute any independent body to resolve these disputes; and
  - (c) if so, the reasons therefor?

THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) Disputes in the coal sector range from grievances of coal-consumer to employees of coal companies, disputes between coal companies with tax authorities, industrial relations related, land acquisition related, and others not limited to these. These disputes are resolved as per the relevant statute and/or the terms of agreement/Memorandum of Understanding entered between concerned stakeholders.

Further, a mechanism, namely Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD), has been created by Department of Public Enterprises on 22nd May, 2018 for resolution of any dispute or difference relating to the interpretation and

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Written Answers to

application of the provisions of commercial contract(s) between Central Public Sector Enterprises (CPSEs)/ Port Trusts inter-se and also between CPSEs and Government Departments/Organizations (excluding disputes concerning Railways, Income Tax, Customs & Excise Departments).

(b) and (c) There is no proposal in the Ministry to constitute any independent body to resolve these disputes.

## Coal mining on Government land

## †3178. SHRI DHIRAJ PRASAD SAHU:

SHRI P.L. PUNIA:

Will the Minister of COAL be pleased to state:

- (a) whether coal mining is being done on land owned by Jharkhand Government by Coal India's subsidiary units, such as CCL, ECL and BCCL without paying any revenue, if so, reasons and details thereof including quantum of coal mined and total area of land in acres:
- (b) details of amount of tax deposited and amount due under the heads of Salami, land revenue and cess to Jharkhand Government for lease settlement of land by these companies during the last three years, company-wise; and
- (c) whether Government has taken any action against defaulting companies and responsible officials, if so, the details thereof?

## THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) No, Sir.

(b) Details of amount of tax deposited, if any, in the last three years to Jharkhand Government for lease settlement of land by these companies are tabulated below:-

Name of	Details of amount with respect to lease
	•
Company	settlement of land
1	2
CCL	Coal mining by CCL is done mainly on land acquired as per the
	provisions of Coal Bearing Areas (Acquisition & Development) Act,
	1957. Such land is vested in CCL and is not land owned by Jharkhand

<sup>†</sup>Original notice of the question was received in Hindi.